

(Part-heard)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRIMINAL APPEAL NOS. 1278-1279 OF 2005

ACHARAPARAMBATH PRADEEPAN & ANR.

Appellant (s)

VERSUS

STATE OF KERALA

Respondent(s)

(With appln(s) for bail, exemption from filing O.T. and intervention)

WITH CRIMINAL APPEAL NOS.1280-1281/2005

(With application for bail and with office report)

Date: 15/11/2006 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Appellant(s)

Mr. Mahesh Jethmalani, Sr.Adv.

(in CrI.A.1280-81/05) Mr. C.N. Sree Kumar,Adv.

Mr. K. Gireesh Kumar,Adv.

Mr. P.V. Surendranath,Adv.

for Mr. G. Prakash,Adv.

(in CrI.A.1278-79/05) Mr. C.N. Sree Kumar,Adv.

Mr. K. Gireesh Kumar,Adv.

Mr. P.V. Surendranath,Adv.

for Mr. G. Prakash,Adv.

For Respondent(s)

Mr. J.C. Gupta, Sr.Adv.

Mr. R. Sathish,Adv.

Mr. Ramesh Chandra Patra,Adv.

For intervenor

Mr. Yashank Adhyaru, Sr.Adv.

Mr. K. Rajeev,Adv.

UPON hearing counsel the Court made the following

O R D E R

Application for intervention is allowed.

nd

Mr. Mahesh Jethmalani, learned senior counsel appearing on behalf of the appellants resumed arguments at 10.35 a.m. a

concluded at 11.35 a.m. Thereafter, Mr. J.C. Gupta, learned senior counsel appearing on behalf of the State made arguments upto 11.50

a.m. Mr. Yashank Adhyaru, learned senior counsel appearing on behalf of the intervenor made arguments for about 10 minutes.

Arguments concluded. Judgment reserved.

(A.S. BISHT)

(PUSHAP LATA BHARDWAJ)

COURT MASTER

COURT MASTER